

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 22480/2026

[Arising out of impugned final judgment and order dated 06-02-2026 in FA No. 291/2015 passed by the High Court of Judicature at Allahabad]

THE NEW INDIA ASSURANCE COMPANY LTD.

Petitioner(s)

VERSUS

SAVITA TIWARI & ORS.

Respondent(s)

FOR ADMISSION and I.R.

(IA No. 183400/2026 - EXEMPTION FROM FILING O.T.)

Date : 07-09-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UJJAL BHUYAN
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s): Mr. Salil Paul, Adv.
Ms. Manjeet Chawla, AOR
Mr. Sahil Paul, Adv.
Ms. Jyoti, Adv.
Mr. Sandeep Dayal, Adv.
Mr. Harmeet Singh Phillip, Adv.
Mr. Raghav Nagar, Adv.

For Respondent(s):

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner-The New India Assurance Company Ltd. submits that the compensation along with interest was deposited before the concerned Motor Accident Claims Tribunal from where the claimant has withdrawn the entire amount.
2. Leave granted.
3. The Appeal stands admitted.
4. List in due course.

Signature Not Verified
Digitally signed by
ABHINAV KUMAR
Date: 2026.09.08
17:49:31 IST
Reason: [S]

(ABHINAV KUMAR)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)